

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 229/MP/2018

Subject : Petition under Section 79 (1) (b) and 79 (f) and other applicable provisions of the Electricity Act, 2003

Date of Hearing : 27.2.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S.Jha, Member

Petitioner : Prayatna Developers Private Limited

Respondents : National Thermal Power Corporation and Others

Parties present : Shri Raunak Jain, Advocate, PDPL
Shri Rohan Ahlawat, Advocate, PDPL
Ms. Ranjita Ramachandran, Advocate, PDPL
Ms. Poorva Saigal, Advocate, NTPC
Ms. Anushree Bardhan, Advocate, NTPC
Shri Nishant Gupta, NTPC
Shri B.B.Parida, NTPC

Record of Proceeding

Learned counsel for the Petitioner submitted that the Respondent, NTPC has filed reply to the Petition. However, Respondents 2 to 4 have not filed their replies despite notice. Learned counsel submitted that the last opportunity should be given to these Respondents to file their replies.

2. After hearing the learned counsel for the Petitioner, the Commission directed the Respondents 2 to 4 to file their replies as last opportunity, on or before 15.3.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 27.3.2019. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**